

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/S DMS Petrochemicals Pvt Ltd Jammu** on 22nd January 2019 (insolvency commencement date).

The creditors of **M/S DMS Petrochemicals Pvt Ltd Jammu** are hereby called upon to submit their claims with proof on or before 05th February 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Chand Ji Tiku

I R P for M/S DMS Petrochemicals Pvt Ltd,
Regd.No : IBBI/IPA-003/IP-N000125/2017-2018/11389

Dated: 23rd January.2019
Place: Jammu

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
DMS PETROCHEMICALS PVT LTD JAMMU

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DMS Petrochemicals Pvt Ltd Jammu
2.	Date of incorporation of corporate debtor	06.01.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jammu, Under Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN U11100JK2009PTC002964
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office : F-27, Talab Tilloo, Jammu 180002 Manufacturing Unit: SIDCO, EPIP Kartholi, Bari Brahmana Jammu, J&K
6.	Insolvency commencement date in respect of corporate debtor	22 nd January 2019 (Date of Order of Appointment of IRP) Receipt of order by IRP on 22 nd January 2019
7.	Estimated date of closure of insolvency resolution process	21 st July 2019 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chand Ji Tiku, I.R.P. (Interim Resolution Professional), Registration Number : IBBI/IPA-003/IP-N000125/2017-2018/11389
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 33-C, Om Nagar Udheywalla, Talab Tilloo , Bohri Jammu J&K 180002 , e-Mail : chand11tiku@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 33-C, Om Nagar Udheywalla, Talab Tilloo , Bohri Jammu J&K 180002, e-Mail : chand11tiku@gmail.com
11.	Last date for submission of claims	05 th February 2019 (14 Days from Appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-Sec (6A) of Sec 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are : Form B: Claim by Operational Creditors Form C: Claim by Financial Creditors other than deposit holders Form D: Claim by workmen and employee Form F: Claim by Creditors (other than operational and financial creditors) These forms are available at Web link : http://www.ibbi.gov.in/downloadform.html (b) Not Applicable based on available records

